

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 01/GT/2013

Date: 21.3.2013

To,

The Chief Engineer (Commercial),
NHPC Office Complex
Sector-33, Faridabad
Haryana-121003

Sir,

Subject: **Docket No. 1/GT/2013:** Approval of tariff in respect of Nimoo Bazgo HE project for the period from 1.4.2013 to 31.3.2014-Corrigendum.

Ref: (i) This office letter dated 1.2.2013 in Dock. 01/GT/2013
(ii) Your affidavit dated 21.2.2013
(iii) This office letter dated 18.3.2013 (corr)
(iv) Your letter dated 19.3.2013

Kindly refer to this office letter dated 1.2.2013 wherein you were requested to submit additional information. As regards submission of detailed calculation of IDC and FC as on COD (point in Sl.No.(iv) of the said letter, you have by affidavit dated 21.2.2013 informed that the same had already been submitted. In this connection, I am directed to request you to submit the **details regarding date of drawl, repayment, rates applied, interest calculation in soft copy**. This is in addition to the compliances which are yet to be made in respect of points in sl. nos (ii) and (iii) of the letter dated 1.2.2013.

2. With reference to this office letter dated 18.3.2013 you had by letter dated 19.3.2013 informed that the points (a) and (b) of letter dated 18.3.2013 have already been submitted under affidavit dated 21.2.2013 and that point (c) was available in the main petition. In this connection, I am directed to inform you that the compliances made are not adequate and hence the following are required to be submitted:

- (i) Soft copy of IDC and other calculations.
- (ii) Bank document with respect to interest rates reset at each period in respect of each disbursement of LIC, IndusInd bank, Syndicate Bank and Fresh loan----
Sources with rate of interest of such fresh borrowing
- (iii) Document of Terms and Conditions with respect to subordinate debt.
- (iii) Clarification with document with respect to fresh loan--**Sources with rate of interest of such fresh borrowing**

2. The above information shall be submitted on affidavit with copy to the respondents, latest by **4.4.2013**. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)

